

MR.* DEPUTY-SPEAKER : The result of the Division is : Ayes : 117;

Noes : 9.

The motion was adopted

19.14 Hrs.

RESOLUTION RE: STATUS OF JAMMU AND KASHMIR

MR. DEPUTY-SPEAKER : The House will now take up the next resolution by Shri Vajpayee.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय....

SHRI UMANATH (Pudukkottai) : Sir, I have got a serious point of order.

MR. DEPUTY-SPEAKER : Not at this stage. He has not moved it. He cannot raise a point of order in a vacuum.

SHRI UMANATH : The point is that after he has moved it and made a speech. The discussion will start only in the next session. When it start I must be allowed first to raise a point of order.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ: "इस सभा की राय है कि जम्मू तथा काश्मीर राज्य की वर्तमान असंगत स्थिति का अन्त किया जाना चाहिये, जिस में यह राज्य भारत का अभिन्न अंग होते हुए भी इस का अलग संविधान है, अलग राजाध्यक्ष है और अलग झंडा है, और इस राज्य को पूर्ण रूप से भारत के अन्य राज्यों के

समान लाया जाना चाहिए और इस प्रयोजनार्थ यह सभा सिफारिश करती है कि सभी आवश्यक कार्रवाइयाँ जैसे कि अनुच्छेद 370 का निराकरण, तुरन्त आरम्भ की जायें।"

SHRI UMANATH : I now rise on a point of order.

MR. DEPUTY-SPEAKER : I must first place it before the House. Then you can rise. He has only formally moved it to keep it alive.

श्री अब्दुल गनी डार (गुडगांव) : डिप्युटी स्पीकर साहब, मैं अपनी एमेंडमेंट मूव करता हूँ कि इस को काश्मीर एसेम्बली को रेफर किया जाये।

شروی عبدالغنی ڈار : ڈیپٹی سپیکر صاحب - میں اپنی ایمینڈمنٹ موو کرتا ہوں کہ اس کو کشمیر اسمبلی کو ریفر کہا جائے۔

MR. DEPUTY-SPEAKER : Next time; not now.

श्री भोला रावत (बगहा) : उपाध्यक्ष महोदय, मुझे भी अपना प्रस्ताव पेश करने के लिए आधा मिनट दे दिया जाये।

MR. DEPUTY-SPEAKER : That is not possible.

SHRI UMANATH : Sir, I was rising on a point order against the moving, discussion or adoption of the Resolution because two serious questions of competency and so many other things are involved. You said that immediately after he moved it, I can do so because at that time there was nothing before the House. Since he has moved it, I want to raise my point of order.

*The following Members also recorded their votes AYES: Sarvashri P.K. Ghosh and M.L. Sondhi.

MR. DEPUTY-SPEAKER : That point of order remains in abeyance. Next time when he starts his speech you can do so. That is the position.

few days' thought to the matter. Government will, however, take and announce their decision by the 12th September.

19.17. Hrs.

RE: RE-ORGANISATION OF ASSAM STATE

SHRI SWELL (Autonomous Districts) : Sir, this House is adjourning this evening. The question of the re-organisation of Assam had been inscribed in the Government proposed list of business that was supplied to us at the beginning of this session. Government had promised to introduce a Bill and have the Bill passed to re-organise the State of Assam during the current session, but until today no Bill has been introduced, not even a statement has been made. I do not know what the Government is doing about it. I would like to know from the Home Minister what the Government's position with regard to this question is and what they are going to do about it.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I fully understand the hon. Member's anxiety. Government themselves have been anxious to announce their decision regarding the reorganisation of Assam during the current session of Parliament. I had every hope that we would be able to do so. Unfortunately, this has not been possible in spite of our best efforts and we find it necessary to give a further

19.19 Hrs.

RE : HALF-AN-HOUR DISCUSSION

MR. DEPUTY-SPEAKER : There is a half-an-hour discussion and a motion under rule 193. We have exceeded our time. To follow the regular procedure is not possible now. I will permit Shri Prakash Vir Shastri to put a question and get a reply. That much I will permit.

श्री रवि राय (पुरी) : उपाध्यक्ष महोदय, आप वादा कर दीजिए कि अगले सेशन के पहले दिन इस को ले लिया जायेगा।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : On the first day of the next session when we have a half-an-hour discussion, he should have the right to raise it.

MR. DEPUTY-SPEAKER : Is it the desire of the House that this item should be taken up in the next session?

SOME HON. MEMBERS : Yes, Sir.

MR. DEPUTY-SPEAKER : The House stands adjourned *sine die*.

19.20 Hrs.

The Lok Sabha then adjourned sine die.